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**H.P.STATE POLLUTION CONTROL BOARD**

Regional Office: HIMUDA, Shopping Complex, Hall No-5,  
Kullu, Pin-175101 (H.P)Phone: 01902-223149  
Website: <http://hppcb.nic.in> e-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)



**651**

No.PCB/RO Kullu (2609)/O.A. No. 145/2024- 3491

Dated: 06-10-2025

To

**The Member Secretary,**  
H.P. State Pollution Control Board,  
Shimla-09.

**Sub: Order dated 07.02.2024 passed by the Hon'ble NGT in O.A. No. 145/2024  
titled Friends V/s Union of India & Ors.**

Sir,

This is in reference to Head office vide no. PCB-O A No. 145/2024-10181-82 dated 25.09.2025 on the subject cited above.

In this regard, please find enclosed herewith the Status-cum-Action Taken Report for your kind information and further necessary action please.

Yours faithfully,

Encl: As above.

  
**(Er. Sunil Sharma)**  
AEE-cum-Regional Officer,  
HPSPCB, RO Kullu.  


**ACTION TAKEN REPORT IN COMPLIANCE TO HEAD OFFICE LETTER NO. PCB-OA NO. 145/2024-10181-82 DATED 25.09.2025**

**1. Background:**

The present petition filed in Hon'ble National Green Tribunal alleged the environmental issues arising out of the non-compliance and non-implementation of the provisions of the Solid Waste Management Rules, 2016, under the Environment (Protection) Act, 1986 wherein it is alleged that the garbage is dumped in Koksar, District Lahaul & Spiti along Leh-Manali Highway by the Tourists, vendors/commercial establishment and that the local body i.e. the Gram Panchayat, Kosar has completely failed to manage, dispose and scientifically process the massive quantities of solid waste so generated from high tourists volume.

In this matter, Hon'ble National Green Tribunal vide order dated 07.02.2024 passed following directions:

*".....4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing....."*

Thereafter, vide order dated 12.07.2024 the Hon'ble NGT has passed following directions:

*".....We also give four weeks time to CPCB and HSPCB to file a report indicating the action taken by them to remediate the problem. The status report will reflect upon the issues raised by the applicant and noted above in the order....."*

The applicant has alleged that the environmental laws are not being properly implemented by the concerned authorities and has pointed out various instances of unscientific dumping/ littering of solid waste in different places

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of Koksa, Atal Tunnel etc. and has also raised concern over non-functioning of Material Recovery Facility at Koksar.

Accordingly the Head Office, HPSPCB, Shimla vide letter no. PCB-O A No. 145/2024-10181-82 dated 25.09.2025 has sought Status-cum-Action Taken Report indicating regulatory & mitigative actions taken in this matter which is as below;

## **2. Inspection-cum-Action Taken Report:**

### **(i) Gram Panchayat, Koksar:**

The inspection of the Gram Panchayat, Koksar was conducted on dated 14.05.2025 by the undersigned and during the course of inspection, littering of solid waste was observed in area opposite to North Portal of Atal Tunnel along the roadside, the solid waste was found dumped at Dimpuk (Koksar) near Koksar and no sign boards were found installed. In addition to this the Material Recovery Facility near Dimpuk (Koksar) was also inspected and the same was found collapsed and the solid waste was found stored inside the shed which has not been disposed yet and which is required to be repaired/ reconstructed immediately as the area is an environmentally sensitive area and effective waste management in the area is of paramount importance.

In view of the above observations, the Regional Office, HPSPCB, Kullu has issued Show Cause Notice vide letter no. PCB/RO Kullu 1641)/MSW/2023-373-77 dated 28.05.2025 to the Gram Panchayat, Koksar and copies of the same were endorsed to the Deputy Commissioner, Lahaul & Spiti, Sub Divisional Magistrate-cum- Member Secretary, Special Area Development Authority, Keylong, Project Officer, District Rural Development Authority, Lahaul & Spiti and to Block Development Officer, Keylong for implementation of Solid Waste Management Rules,

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2016 & Swachh Bharat Mission Guidelines in Gram Panchayat, Koksar. *(Copy of the Show Cause Notice dated 28.05.2025 is enclosed as Annexure-1).*

It is pertinent to mention here that the Gram Panchayat, Koksar has not submitted any reply/ compliance report of the aforesaid show cause notice till date. Further, the re-inspection of the Koksar area to check the compliances/ latest status was conducted by the undersigned on dated 29.09.2025 and during the course of the inspection, following observations were made;

1. The littering/ dumping of the solid waste has been observed at various places on Koksar road and near to Koksar bridge on the bank of river Chandra, near Koksar Nallah downstream of Rohtang road and beyond Koksar on Rohtang road.
2. Only one sign board indicating the Do's and Don'ts was found installed near the Koksar bridge at Dimpuk.
3. The Material Recovery Facility (MRF) provided near Koksar was also inspected on same day and it was observed that workers were segregating the dry solid waste manually and segregated solid waste was found stored inside the Material Recovery Facility. It was also observed that the bailer provided in Material Recovery Facility was operational but the shredder provided at Material Recovery Facility was not functional. In addition to this the solid waste was found littered outside of the MRF site towards the river side which may enter into nearby water body.
4. No provisions for the management of bio-degradable waste has been provided by the Gram Panchayat, Koksar.

*(Photographs taken during the latest inspection are enclosed as Annexure-2).*

Accordingly, in view of the violations observed during the latest inspection conducted on dated 29.09.2025 the Regional Office, HPSPCB, Kullu again recommended Environmental Compensation amounting to Rs. 1,00,000/- (Rupees One Lakh) only to Head Office, HPSPCB, Shimla vide letter no. PCB/ RO Kullu (1641)/MSWM/Vol-III/Kullu/2025-3457 dated 03.10.2025 *(Copy of the letter dated 03.10.2025 is enclosed as Annexure-3).*

**(ii) Special Area Development Authority (SADA) Keylong:**

The inspection of Special Area Development Authority, Keylong was conducted by the Regional Office, HPSPCB, Kullu on dated 29.09.2025 and during the course of the inspection, following observations were made;

1. The littering of the solid waste has been observed in the side drains of Sissu-Koksar road opposite to the North Portal of Atal Tunnel. In addition to this the littering and dumping of solid waste has also been observed near the BRO residence near bank of river Chandra, which may enter into nearby water body and may deteriorate the water quality of the river Chandra.
2. The dumping of solid waste has also been observed in hill slopes of Shakas Nallah and Billing Nallah near the District Head Quarter, Keylong, which indicates that there is no 100% collection of solid waste from door to door and may deteriorate the water quality of aforesaid Nallahs.
3. No warning sign boards/ signages w.r.t. awareness and penal actions for littering/ dumping of solid waste has been provided by SADA, Keylong.
4. The Material Recovery Facility provided at Biling was found non-operational at the time of inspection and the door of the Material Recovery Facility was locked.

*(Photographs taken during the inspection are annexed as Annexure-4).*

In view of the above observations, the Regional Office, HPSPCB, Kullu has issued notice to the Special Area Development Authority, Keylong vide letter no. PCB/RO Kullu(1641) MSWM/Vol-III/Kullu/2025-3458-59 dated 03.10.2025 for the violations observed and directed to submit compliance on the following;

1. Comply with the duties & responsibilities as defined in Rule-15, Rule-20 & Rules-22 of the Solid Waste Management Rules, 2016 & Rule-6 of the Plastic Waste Management Rules, 2016.
2. Ensure 100% source segregation as well as 100% collection of solid waste to make the area littering/ dumping free and process the waste on daily basis in scientific manner.
3. The Special Area Development Authority (SADA), Keylong to notify the bye-laws w.r.t. implementation of Solid Waste Management Rules, 2016 in SADA area.
4. Completely lift up the littered/ dumped solid waste in the above mentioned spots and process and dispose the waste in scientific manner immediately.
5. Make the provisions of installation of CCTV cameras and warning sign boards at all the solid waste littering/ dumping hot spots.
6. Make the provision of suitable wet waste management facility for the snow bound region of adequate capacity for the treatment of wet waste.
7. Ensure that no burning of solid waste shall be carried out in the area as the burning of waste is completely prohibited as per the orders of the Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.
8. Make the Material Recovery Facility, Biling fully functional and submit the report w.r.t. solid waste received/ processed at MRF,



Biling and the waste sent to authorized recycler/ cement plant on monthly basis.

9. Regularly conduct the challans w.r.t. littering etc. under the provisions of the HP Non-Biodegradable Garbage (Control) Act, 1995 and direct the household, commercial units, street vendors to provide separate dustbins of adequate capacity for dry & wet waste and ensure the safe disposal of the same.

*(Copy of the notice dated 03.10.2025 issued to the Special Area Development Authority, Keylong is enclosed Annexure-5).*

**(iii) Challan drives w.r.t. littering of solid waste and banned Single Use Plastic Items:**

It is submitted that the Regional Office, Kullu has also conducted time to time inspections w.r.t. littering of solid waste & use of banned Single Use Plastic items in Lahaul area of District Lahaul & Spiti. The details of the challans conducted by the Regional Office, HPSPCB, Kullu in last one year w.e.f. 20.07.2024 is tabulated as below;

Sr. No.	Date of inspection	Violations observed	Challan Issued	Amount (in Rs)
1.	20.07.2024	06	06	7,500
2.	29.07.2024	01	01	1,500
3.	11.09.2024	04	04	4,000
4.	29.11.2024	05	05	3,000
5.	25.04.2025	01	01	1,500
6.	18.06.2025	02	02	1,000
7.	19.06.2025	05	05	2,500
8.	27.06.2025	05	05	6,000

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9.	27.09.2025	01	01	5,000
10.	28.09.2025	01	01	500
<b>Total</b>		<b>31</b>	<b>31</b>	<b>32,500</b>

**(iv) Status of Material Recovery Facility, Koksar:**

It is submitted that the Regional Office, HPSPCB, Kullu has inspected the Material Recovery Facility (MRF) site on dated 29.09.2025 and it was observed that workers were segregating the dry solid waste manually and segregated solid waste was found stored inside the Material Recovery Facility. It was also observed that the bailer provided in Material Recovery Facility was operational but the shredder provided at Material Recovery Facility was not functional. In addition to this the solid waste was found littered outside of the Material Recovery Facility site towards the river side as alleged by the petitioner. The Regional Office, HPSPCB, Kullu has recommended an Environmental Compensation amounting to Rs 01 Lakh for repetitive violation as per the orders of the Hon'ble NGT in O.A. no. 256 of 2013 to Head Office, HPSPCB, Shimla vide letter no. PCB/ RO Kullu (1641)/MSWM/Vol-III/Kullu/2025-3457 dated 03.10.2025 (*Copy of the letter dated 03.10.2025 is already annexed as Annexure-3*).

*(The photographs depicting the status of the MRF, Koksar are enclosed as Annexure-6).*

**(v) IEC Activities:**

It is submitted that to promote awareness about the environmental conservation in ecologically sensitive area of Lahaul & Spiti, the Regional Office, Kullu has also conducted various awareness programmes details of which are tabulated as below;

Sr.	Date	Area	Purpose	Targeted
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No.				audience
1.	25-04-2024	Koksar	Awareness drive w.r.t. banned SUP items.	Dhabas & street vendors of Koksar Village.
2.	10-07-2024	Koksar	Awareness drive w.r.t. banned SUP items and non-biodegradable film coated plates.	Dhabas & street vendors of Koksar Village.
3.	04-08-2024	Chhatru	Awareness about the banned Single Use Plastic items and non-biodegradable film coated plastic plates.	Shopkeepers/ Dhaba owners of Chhatru.
4.	04-08-2024	Chandertal Lake	Awareness program at Chandertal Lake regarding various environmental laws, solid waste and liquid waste management and awareness about banned Single Use Plastic items and non-biodegradable film coated plastic plates.	Representative of the Save Chandertal Society and camping site owners of areas and shopkeepers of Chhatru.
5.	05.10.2024	Training (through	Training w.r.t. issuing challan under the HP	Authorized department

		virtual mode)	Non-biodegradable Garbage (Control) Act, 1995.	under HP Non-biodegradable Garbage (Control) Act, 1995 of District Lahaul & Spiti.
6.	22.11.2024	Keylong, Sissu, Goshal, Koksar & Solang.	E-waste collection drive.	General Public.
7.	27.09.2025	North Portal area of the Atal Tunnel.	Cleanliness drive in collaboration with the Healing Himalayas, NGO and the Pradhan, Gram Panchayat Koksar & Save Chandertal Society.	Tourists.
8.	28.09.2025	Chandertal Lake	Awareness program at Chandertal Lake regarding solid waste and liquid waste management and awareness about banned Single Use Plastic items.	Representative of the Save Chandertal Society and camping site owners of areas.

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*(The photographs of the aforesaid IEC programmes are enclosed as Annexure-7).*

This is submitted for your kind information and necessary action, please.



**(Er. Sunil Sharma)**  
Assistant Environmental Engineer,  
HPSPCB, R.O. Kullu



No.PCB/RO Kullu (1641)/MSW/2023- 373-77  
 To

Dated: 28-05-2025

**The Secretary,**  
 Gram Panchayat Koksar,  
 Tehsil Lahaul, Distt. Lahaul & Spiti (HP).

**Sub: Show Cause Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Environment (Protection) Act, 1986 w.r.t. non-compliance of Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016 as amended time to time.**

Whereas, inspection of Manali Leh Highway opposite of North Portal of Atal Tunnel, Koksar village tourist spot was conducted on dated 14.05.2025 by the undersigned. During the course of inspection, littering of solid waste were observed in area opposite to North Portal of Atal Tunnel along the roadside, the solid waste was found dumped at Dimpuk (Koksar) near Koksar and no sign boards were found installed. In addition to this the Material Recovery Facility near Dimpuk (Koksar) was also inspected and the same was found collapsed and the solid waste was found stored inside the shed which has not been disposed yet and which is required to be repaired/ reconstructed immediately as the area is an environmentally sensitive area and effective waste management in the area is of paramount importance (Photographs enclosed).

Whereas the matter of littering around the Atal Tunnel area as well as in Koksar area is pending before the Hon'ble High Court in CWPIL No. 55/2022, CWPIL No. 11/2024 and in Hon'ble NGT in O.A. No. 145/2024.

Whereas, you are violating the various provisions of the Solid Waste Management Rules, 2016 and above mentioned facts tantamount to the provisions of above mentioned Rules & Act constituting with cognizable offence punishable under:

- Section 41, 43 and 44 of the Water (Prevention & Control of Pollution) Act, 1974 wherein "whoever contravenes the provisions of Section 24, shall be liable to pay the penalty which shall not be less than **ten thousand rupees**, but which may extend to **fifteen lakh rupees** and where such contravention continues, he shall be liable to pay an additional penalty of **ten thousand rupees every day during which such contravention continues**". Section 37, 38 and 39 of the Air (Prevention and control of Pollution) Act, 1981 attracting fine(s) upto **Rupees Ten thousand and imprisonment up to 7 years**;
- Environmental Compensation as per the Hon'ble NGT orders in O.A. No. 606/2018, O.A. No 593/2017 and O.A. 256/2013.
- Section 15 of the Environment (Protection) Act, 1986 with imprisonment for a term which may extend to five years or with fine which may extend to Rupees One Lakh or with both and which may extend to Rupees Five Thousand per day if failure or contravention continues after the conviction for the first such failure or contravention.

In view of all above, you are hereby directed to Show Cause within 15 days as to why the above stated action shall not be initiated against and you are again directed to submit the **compliance report** within 15 days on following as mentioned below:

1. Comply with the Rule-15 & Rule 20 of the Solid Waste Management Rules, 2016 & Plastic Waste Management Rules, 2016.
2. Immediately reconstruct/ repair the collapsed MRF and ensure the safe disposal of solid waste stored inside the MRF without evolving water and air pollution.
3. Completely lift up the littered solid waste in the above mentioned spots within **15 days** and
4. Make the provisions of installation of surveillance and provide warning sign boards at hot spot to make the area littering free.
5. Make the provision of bio-methanation/ bio-digester or any suitable facility of adequate capacity for the treatment of wet waste.

6. Ensure that no littering and burning shall be carried out in the area as the burning of waste there is complete prohibition of open burning of solid waste on land w.r.t. Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.
7. Submit the report (every 15days) along with the copy of manifest/ receiving of the waste being sent to the waste processing facility to this office.
8. Regularly conduct the challans w.r.t. littering etc. under the provisions of the HP Non-Biodegradable Garbage (Control) Act, 1995 and direct the street vendors to provide separate dustbins of adequate capacity for dry & wet waste and ensure the safe disposal of the same.

In case of non-compliance the State Board is bound to initiate the action in case of non-compliance under, **Environment (Protection) Act, 1986 and w.r.t. to the directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018 and OA. No. 593 of 2017 against you at your risk and cost.**

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(Er. Sunil Sharma)

Regional Officer, HPSPCB Kullu

Copy to:

1. The Deputy Commissioner, L & S, Distt. L & S (H.P.) for kind information and necessary action please.
2. The Sub Divisional Magistrate-cum- Member Secretary, SADA, Keylong for kind information and further necessary action, please.
3. The Project Officer, DRDA, Distt. L&S, for kind information and further necessary action w.r.t. implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.
4. The BDO, Keylong, Distt. L& S for kind information and with a request that necessary direction may be issued to concerned Gram Panchayat to make the MRF (Material Recovery Facility) site operational immediately please.

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(Er. Sunil Sharma)

Regional Officer, HPSPCB Kullu





Photographs depicting littering/ dumping of solid waste in the area of the Gram Panchayat, Koksar.



# H.P. STATE POLLUTION CONTROL BOARD

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No. PCB/ RO Kullu (1641)/MSWM/ Vol-III/ Kullu/2025- 3457 Dated: 03-10-2025

To

**The Member Secretary,**  
HP State Pollution Control Board,  
Shimla-09.

**Sub: Recommendation for imposition of Environmental Compensation on Gram Panchayat, Koksar for violations of Solid Waste Management Rules, 2016 as per the Hon'ble NGT orders in O.A. No. 256/2013.**

Sir,

This has reference of inspection of the Gram Panchayat, Koksar conducted on dated 14.05.2025 by the undersigned and during the course of inspection, littering of solid waste were observed in area opposite to North Portal of Atal Tunnel along the roadside, the solid waste was found dumped at Dimpuk (Koksar) near Koksar and no sign boards were found installed. In addition to this the Material Recovery Facility near Dimpuk (Koksar) was also inspected and the same was found collapsed and the solid waste was found stored inside the shed which has not been disposed yet and which is required to be repaired/ reconstructed immediately as the area is an environmentally sensitive area and effective waste management in the area is of paramount importance.

In view of the above, a Show Cause Notice vide letter no. PCB/RO Kullu(1641)/MSW/2023-373-77 dated 28.05.2025 has been issued to the Gram Panchayat, Koksar and copies of the same were endorsed to the Deputy Commissioner, Lahaul & Spiti, Sub Divisional Magistrate-cum- Member Secretary, Special Area Development Authority, Keylong, Project Officer, District Rural Development Authority, Lahaul & Spiti and to Block Development Officer, Keylong for further necessary action *(Copy of the Show Cause Notice dated 28.05.2025 is enclosed as Annexure-I)*.

It is pertinent to mention here that the Gram Panchayat, Koksar has not submitted the reply/compliance report of the aforesaid show cause notice till date. Further, re-inspection of the area to check the compliance/ latest status was conducted by the undersigned on dated 29.09.2025 and during the course of the inspection, following observations were made:

1. The littering/ dumping of the solid waste has been observed at various places on Koksar road and near to Koksar bridge on the bank of river Chandra, near Koksar Nallah downstream of Rohtang road and beyond Koksar on Rohtang road.
2. Only one sign board indicating the Do's and Don'ts was found installed near the Koksar bridge at Dimpuk.
3. The Material Recovery Facility (MRF) provided near Koksar was also inspected on same day and it was observed that workers were segregating the dry solid waste manually and segregated solid waste was found stored inside the Material Recovery Facility. It was also observed that the bailer provided in Material Recovery Facility was operational but the shredder provided at Material Recovery Facility was not functional. In addition to this the solid waste was found littered outside of the MRF site towards the river side which may enter into nearby water body.

P.T.O.

4. No provisions for the management of bio-degradable waste has been provided by the Gram Panchayat, Koksar.

***(Photographs taken during the inspection are enclosed as Annexure-II).***

It is further submitted that as per the Hon'ble NGT order on dated 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. & Ors. the relevant extract of the order is reproduced here as under.

*....." We also direct all the authorities concerned to keep a strict vigil to prevent throwing of municipal solid waste, untreated sewage, effluent or other material/construction material into the river Beas. Whosoever is found to be throwing or dumping any such material. effluent etc directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs. 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle.".....*

In view of the above, as it is sufficiently clear that the Gram Panchayat, Koksar is violating the aforesaid orders of the Hon'ble NGT, despite of Show Cause Notices issued.

Hence, it is hereby recommended that an Environmental Compensation of amounting **Rs. 1,00,000/- (Rupees One Lakh)** only on the basis of the orders of the Hon'ble NGT in O.A. No. 256/2013 may be imposed on the Gram Panchayat, Koksar, P.O. Koksar, Tehsil Lahaul. District-Lahaul & Spiti H.P. for the violations please.

This is submitted for kind information and further necessary action please

Yours faithfully,



**(Er. Sunil Sharma)**

AEE-cum- Regional Officer.  
HPSPCB, R.O. Kullu









29 Sept 2025 4:27:02 pm  
32°34'6"N 77°0'29"E  
249' W  
Tandi-Manali Road  
Keylong  
Mandi Division  
Himachal Pradesh



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**H.P. STATE POLLUTION CONTROL BOARD**  
Regional Office: HIMUDA, Shopping Complex, Hall No-5,  
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No. PCB/RO Kullu (1641)/MSWM/Vol-III/ Kullu/2025-3458-59

Dated: 03-10-2025

To

**The Special Area Development Authority (SADA),**  
Keylong, at Keylong, Tehsil Lahaul, Distt. L&S (H.P.).

**Sub: Notice under the provisions of the Water ( Prevention and Control of Pollution) Act, 1971 & Environment (Protection) Act, 1986 for non-compliance of the Solid Waste Management Rules, 2016.**

Whereas under the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986 wherein, the Solid Waste is required to be managed in a scientific manner.

Whereas, as per provisions of aforesaid Rules, the Local Authority is responsible for infrastructure development for the collection, storage, segregation, transportation, processing and disposal of Solid Waste.

Whereas, as per the meeting held under the chairmanship of the Secretary, RD & PR, Government of Himachal Pradesh on 26.06.2025 and proceedings conveyed vide Endst. No. SMG-17/2019-20-RDD(SBM-G)-13425-13537 dated 01.07.2025 wherein SWM responsibilities in areas notified under SADA shall be assigned to the respective Special Area Development Authorities (SADAs) as per the provisions contained under Sections 66(4) and 67 of the Himachal Pradesh Town and Country Planning Act, 1977, the responsibility of Solid/Liquid Waste Management in areas notified under Special Area Development Authorities (SADAs) has been entrusted to the respective SADAs. This obligation is binding only on those SADAs which are already engaged in SWM activities, and such authorities are required to take effective steps for proper management within their jurisdiction. In areas outside notified SADAs, Gram Panchayats shall remain fully responsible for implementation of SWM activities as per provisions of the Himachal Pradesh Panchayati Raj Act, 1994.

Whereas, inspection of the SADA, Keylong area was conducted by the undersigned on dated 29.09.2025 and during the course of the inspection, following observations were made:

1. The littering of the solid waste has been observed in the side drains of Sissu-Koksar road opposite to the North Portal of Atal Tunnel. In addition to this the littering and dumping of solid waste has also been observed near the BRO residence near bank of river Chandra, which may enter into nearby water body and may deteriorate the water quality of the river Chandra.
2. The dumping of solid waste has also been observed in hill slopes of Shakas Nallah and Billing Nallah near the District Head Quarter, Keylong, which indicates that there is no 100% collection of solid waste from door to door and may deteriorate the water quality of aforesaid Nallahs.
3. No warning sign boards/ signages w.r.t. awareness and penal actions for littering/ dumping of solid waste has been provided by SADA, Keylong.
4. The Material Recovery Facility provided at Biling was found non-operational at the time of inspection and the door of the Material Recovery Facility was locked.

**(photographs taken during the inspection are enclosed as Annexure-I).**

P.T.O.

Whereas, vide letter no. PCB/RO Kullu(MSWM)/1641/Vol-II/2023-587-92 dated 12.06.2024, vide letter no. PCB/RO Kullu (MSW)/1641/2019-1214-16 dated 17.07.2023 vide letter no. PCB/RO Kullu (MSW)/1641/2019-1390-91 dated 22.07.2022 the State Board has communicated w.r.t. effective implementation of the Solid Waste Management Rules, 2016 in SADA area.

Whereas, Hon'ble High Court in CWP No. 2369/2018 vide order dated 06.04.2023 has directed all Local bodies not to dispose of garbage/ solid waste illegally along water bodies & ensure proper collection, segregation & disposal but the aforesaid acts of SADA, Keylong also tantamount to violations of said Court orders.

Whereas, as per the Hon'ble NGT order on dated 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. & Ors. relevant extract of the order is reproduced here as under.

*....." We also direct all the authorities concerned to keep a strict vigil to prevent throwing of municipal solid waste, untreated sewage, effluent or other material/construction material into the river Beas. Whosoever is found to be throwing or dumping any such material, effluent etc directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs. 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle.".....*

Whereas, above mentioned facts tantamount to the violations of the provisions of above mentioned Act constituting with cognizable offence punishable under:

- Section 43 of the Water (Prevention and Control of Pollution) Act, 1974- Whoever contravenes the provisions of section 24, shall be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees and where such contravention continues, he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.
- Section 48 (1) & (2) where contravention of any provision of this Act has been committed by any Department of the Central Government or State Government, the Head of the Department, any officer, other than the Head of the Department, such officer shall be liable to pay the penalty equal to one month of his basic salary;
- Section 15 of the Environment (Protection) Act, 1986 attracting fine(s) upto Rupees Ten Thousand but which may extend to Fifteen Lakh rupees;
- Environmental Compensation as per the orders of the Hon'ble NGT in order in O.A. No. 606 of 2018, O.A. No. 256 of 2013, OA. No. 593 of 2017 & MA no. 79/2023 of O.A. No. 758 of 2022 as the case may be;

Whereas, Section 33-A of Water (Prevention & Control of Pollution) Act, 1974, empowers the State Pollution Control Boards to give any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions & Section 49 of the Water (Prevention and Control of Pollution) Act, 1974 empowers the State Board to file criminal complaint against the violators in the Court of Judicial Magistrate (1<sup>st</sup> Class) for non-compliance of provisions of these acts.

In view of the above facts and quoted provisions of Acts & Rules, you are hereby requested to you comply with the provisions of the Solid Waste & Plastic Waste Management Rules, 2016 and submit the compliance on the following within 15 days;

P.T.O. ✓

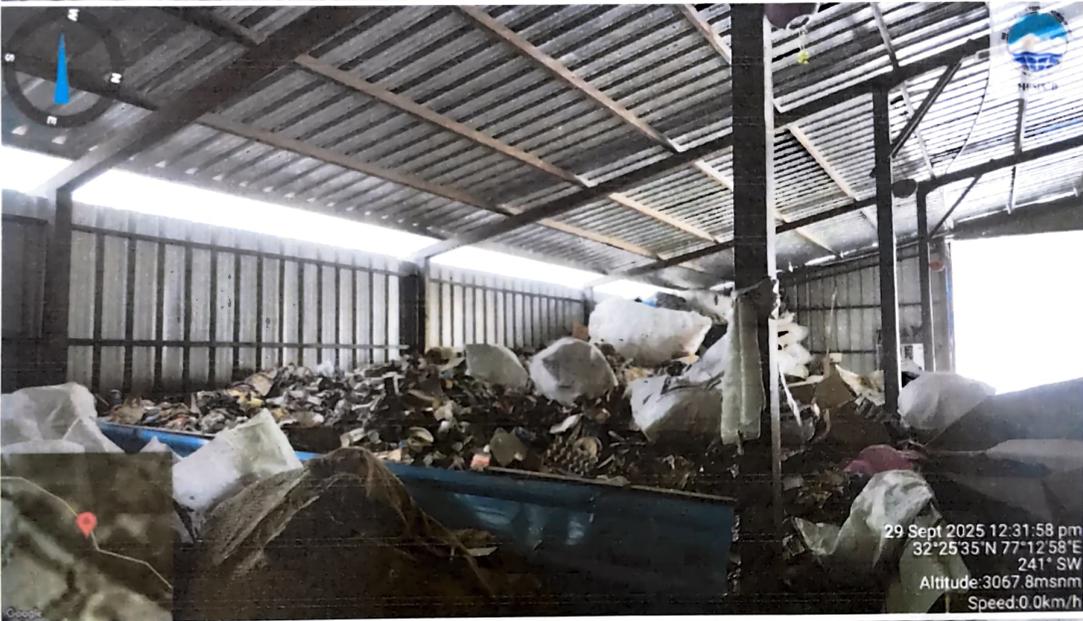
1. Comply with the duties & responsibilities as defined in Rule-15, Rule-20 & Rules-22 of the Solid Waste Management Rules, 2016 & Rule-6 of the Plastic Waste Management Rules, 2016.
2. Ensure 100% source segregation as well as 100% collection of solid waste to make the area littering/ dumping free and process the waste on daily basis in scientific manner.
3. The Special Area Development Authority (SADA), Keylong to notify the bye-laws w.r.t. implementation of Solid Waste Management Rules, 2016 in SADA area.
4. Completely lift up the littered/ dumped solid waste in the above mentioned spots and process and dispose the waste in scientific manner immediately.
5. Make the provisions of installation of CCTV cameras and warning sign boards at all the solid waste littering/ dumping hot spots.
6. Make the provision of suitable wet waste management facility for the snow bound region of adequate capacity for the treatment of wet waste.
7. Ensure that no burning of solid waste shall be carried out in the area as the burning of waste is completely prohibited as per the orders of the Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.
8. Make the Material Recovery Facility, Biling fully functional and submit the report w.r.t. solid waste received/ processed at MRF, Biling and the waste sent to authorized recycler/ cement plant on monthly basis.
9. Regularly conduct the challans w.r.t. littering etc. under the provisions of the HP Non-Biodegradable Garbage (Control) Act, 1995 and direct the household, commercial units, street vendors to provide separate dustbins of adequate capacity for dry & wet waste and ensure the safe disposal of the same.

In case of any further violations, the State Board shall be bound to initiate the actions under, the **Water (Prevention & Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 and an Environmental Compensation shall be imposed as per the directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018, O.A. No. 256 of 2013, O.A. No. 593 of 2017 & MA no. 79/2023 of O.A. No. 758 of 2022 against you at your risk and cost.**

  
 (Er. Sunil Sharma)  
 Regional Officer,  
 HPSPCB, Kullu

Copy forwarded to the Member Secretary, HPSPCB, Shimla for kind information and necessary action, please.

  
 (Er. Sunil Sharma)  
 Regional Officer,  
 HPSPCB, Kullu





Photographs depicting operational status of MRF Koksar.